

IN THE HIGH COURT OF BOMBAY AT GOA

(LD-VC-CW-76/2020)

Mr. Dilip Trimbak Alve and anr.

... Petitioners

Versus

Mr. M. Ashraf Nagarwala and ors.

... Respondents.

Shri N. Sardessai, Senior Advocate with Shri G. Panandiker, Advocate for the petitioners.

Shri A. D. Bhobe, Advocate for the respondent no.1.

Shri S. Dhargalkar, Addl. Govt. Advocate for the respondent no.2.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 7th July, 2020.

P.C.

To the Court's suggestion, both the learned counsel have agreed that parties are willing to explore the option of an amicable settlement, of course, without affecting their respective rights in the eviction proceedings pending before the jurisdictional Civil Court. Thus, to enable the parties to explore the option of settlement, post the matter on 10.7.2020.

Status quo existing as on today shall be maintained in the meanwhile.

DAMA SESHADRI NAIDU, J.

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